IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.103

CA No. 107/2023
&
CP No. 69/Chd/Chd/2022

IN THE MATTER OF:

Rehal Industries Pvt. Ltd. **..Appellant**

Versus

ROC, Chandigarh **..Respondent**

Under Section: 252(3), CA 2013
Rule: 11 NCLT, 2016

Order delivered on 22.03.2024

As the Hon'ble Members are on leave, therefore, the matter is adjourned to 17.05.2024.

Sd/-

Court Officer

March 22, 2024
Priyanka